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(v) House building loan should be given.

(II) SELECTION GRADE SHOULD NOT BE DISCONTINUED:

The provision of selection grade was made by the University for those employees who do not have any avenue of promotion. If this is discontinued, these staff members will stagnate for their life time and which will lead to frustration amongst these employees. A good number of staff members are availing this facility for more than 2 years.

(III) REGULARISATION OF DAILY WAGE WORKERS:

Many daily wage employees are working in this University continuously for as many as 4⁵ years. Their continuation is ample evidence that their services are required by the University and they are sincere workers. It is demanded that their services should be regularised according to their seniority in J.N.U.

(IV) CREATION OF MORE POSTS:

The work load for certain categories of staff had increased tremendously. Hence it is requested that more posts silould be created in these categories so that University work may not wuffer.

- (V) 20 per cent of posts of Chowki-dars, Sweepers and Mess Helpers and Cooks should be converted into the Hawldars, Sanitary Guides and Head Buttlers and Head Cooks respetively as is already in practice in Delhi University and other Central Universities.
- (VI) Minimum qualification for Library/Laboratory Attendants for departmental promotion should be 8th pass. This qualification is in practice in Banaras Hindu University.
- Tericot uniform (vii) should he provided to all employees who are en titled to get a uniform. The tericot uniform has been provided in many organisations this staff for type of members.

(VIII) The Group Insurance Scheme which is already implemented in Government of India should be implemented for all karmacharis of the University.

to Questions

(IX) HEALTH CENTRE OF THE CAMPUS:

JUN Campus does not have aay medical facility for its employees. It is demanded that CGHS dispensary should be opened immediately on the Campus. In case it is not possible, one health centre for the staff with all the facilities should be opea-ed.

Curtailment in supply of D.M.S. Milk

320. SHRI L. R. NAIK: SHRI KISHANLAL SHARMA: SHRI KALP NATH RAI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that supply of milk by the Delhi Milk Scheme has been curtailed much below its installed capacity for handling
 - (b) if so, what are the reasons therefor;
- (c) whether the curtailment in supply has been made as a permanent feature;
- (d) if not, by when the supply of milk is expected to t>e augmented and to what extent;
- (e) whether in the event of curtailment in the milk supply, there will be retrenchment in the existing strength of the staff?

MINISTER OF AGRICULTURE (SHRI SURJIT AND IRRIGATION SINGH BARNALA): (a) and (b) Keeping in view the long term objective of ensuring efficient handling of processed mills by Delhi Milk Scheme, extensive renovation haa had to be under-taken in the Central Dairy Complex.. The bottling plants are also under renovation and as such it is not possible to handle milk to the targetted capacity. It is

because of thia that it is not possible to process more than 2.20 lac litres of milk per day while the renovation work ig in progress.

(c) No, Sir.

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(d) and (e) The renovation of the Central Dairy Complex is expected to be completed by December, 1979 and thereafter the level of distribution of milk can be suitably raised to 3 lac litres per day. As such there will be no retrenchment of staff on this account.

Rajan Committee's findings on UGC

321. SHRIMATI KANAK MUKHERJEE: DR. (SHRIMATI) SATHIAVANI MUTHU:

SHRIMATI NOORJEHAN RAZACK:

SHRI M. KADERSHAH: SHRI E. R. KRISHNAN:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) what action has been taken in pursuance of the Rajan Committee findings on irregularities in the tenders for building construction by the University Grants Commission; and
- (b) the date by which the enquiry in this regard will be expeditiously completed and action taken against erring officials?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) and (b) The Raj'an Committee Report which was submitted to the Government on 6th December, 1978, is under examination with a view to determining future course of action.

Telecommunications gap ip M.P.

322. SHRI BHAGATRAM MAN HAR:Will the Minister of I

COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that a large number of villages in Bilaspur, Bastar and Jagdalpur in Madhya Pradesh are put to great inconvenience because of lack of communication facilities in those areas;
- (b) whether Government have conducted any survey to find out the requirements of posts, telegraphs and telephones in those areas; and
- (c) by when these facilities will be made available within a distance of one mile to the people of this region?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) to (c) Postal Facilities:

- (i) There are 3517 villages fa* Bilaspur district which have 454 post offices and 3767 persons are served per post office. In Bastar district there are 3382 villages having 426 post offices and 3568 persons are being served per post office. The villages in both the districts have Daily Delivery Service. The total number of letter boxes existing in Bilaspur district is 1127 and in Bastar district 507. No complaint of great inconvenience to the public because of lack of communication facilities in these area3 has come to notice.
- (ii) The plan for opening of post offices for the year 1979-80 has already been drawn. 50 post offices are proposed to be opened in Bilaspur district and 40 in Bastar district.
- (iii) Post Offices are opened according to the departmental norms. Normally, a post office is opened beyond a distance of 3 K.Ms, from the nearest existing post office. However, as an exception to the normal standards, post offices within one mile can also be opened on relaxation of distance conditions. Such cases are examined and approved by the Postmaster-General in specially deserving cases.